



2026:AHC:7314

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. BAIL APPLICATION No. - 38262 of 2025

Salman

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Nayab Ahmad Khan
Counsel for Opposite Party(s)	:	G.A.

Court No. - 68

HON'BLE ASHUTOSH SRIVASTAVA, J.

Heard Shri Nayab Ahmad Khan, learned counsel for the applicant and Shri Yagyavalka Pandey, learned AGA for the State-Respondents and perused the record.

This bail application under Section 483 of Bharatiya Nagarik Suraksha Sanhita, 2023 has been moved on behalf of accused-applicant, Salman, seeking enlargement on bail in Case Crime No. 672 of 2022, under Sections 3/5/8 of the U.P. Prevention of Cow Slaughter Act, 1955, Police Station-Dhoomanganj, District-Prayagraj.

Learned counsel for the applicant argued that the accused-applicant is innocent and has been falsely implicated in this case crime number. The applicant is languishing in jail since 23.09.2025. Learned counsel for the applicant submits that neither the applicant was arrested from the spot nor any incriminating material has been recovered from the possession of the applicant. The recovery of alleged beef has been shown from the possession of the co-accused persons. There is no independent witness of the aforesaid recovery. He further submits that the co-accused Irshad @ Dangar, has been granted bail by this Court in Criminal Misc. Bail Application No. 13140 of 2025 vide order dated 14.05.2025. After arguing at some length learned counsel for the applicant submits that in the present case charge sheet has been filed on 28.11.2022 and there is need of further custodial interrogation of the applicant. Criminal history of four cases has been properly explained and there is no likelihood of his fleeing from course of justice or tampering

with evidence in case of release on bail. Hence, bail has been prayed for.

Learned AGA has vehemently opposed, but could not dispute the aforesaid facts.

Considering all those facts and circumstances, the nature of accusations, severity of the punishment in the case of conviction and nature of supporting evidence, reasonable apprehension of tampering with the witness and prima-facie case, but without commenting on merit of case, a case for bail is made out.

Accordingly, the bail application is allowed.

Let the accused-applicant, **Salman**, involved in above mentioned case crime number be released on bail, on his executing a personal bond and two reliable sureties each, in the like amount to the satisfaction of the court concerned, subject to the following conditions:

1. The applicant will not tamper with the evidence.
2. The applicant will not indulge in any criminal activity.
3. The applicant will not pressurize/intimidate the prosecution witnesses and co-operate in the trial.
4. The applicant will appear regularly on each and every date fixed by the trial court, unless their personal appearance is exempted through counsel by the court concerned.

In the event of breach of any of the aforesaid conditions, the court below will be at liberty to proceed to cancel his bail.

(Ashutosh Srivastava,J.)

January 12, 2026

Deepak/